

BANKING COMPANIES (NOMINATION) RULES, 1985

FORM DA 1

Nomination under section 45 ZA of the Banking Regulation Act, 1949 and Rule 2(1) of Banking Companies (Nomination) Rules, 1985 in respect of bank deposits I/We

..... [name(s) and address(es)] nominate the following person to whom in the event of my/our/minor's death the amount of the deposit, particulars where of are given below, may be returned by (name address of branch/office in which deposit is held).

<i>Deposit</i>				<i>Nominee</i>			
<i>Nature of</i>	<i>Distinguishing No.</i>	<i>Additional details, if any</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with depositor, if any</i>	<i>Age</i>	<i>If nominee is a minor his date of birth</i>

⁺2. As the nominee is a minor on this date, I/We appoint Shri/Smt./Kum... (name, address and age) to receive the amount of the deposit on behalf of the nominee event of my/our/minor's death during the minority of the nominee.

Place:

Date:

Name(s), signature(s) and address(es) of witness(es)#

*Signature(s)/Thumb impress of depos:

+ Strike out if nominee is not minor.

* Where deposit is made in the name of a minor, the nomination should be signed by a person lawfully entitled to act on behalf of the minor.

* Thumb impression(s) shall be attested by two witnesses.

FORM DA 2

Cancellation of nomination under section 45ZA of the Banking Regulation Act, 1949 and I 2(5) of the Banking Companies (Nomination) Rules, 1985 in respect of bank deposits

I/We[names(s) and address(es)] hereby cancel the nomination made by me/us in favour of(name and address) in respect of(giving details of deposit).

Place:

Date:

Name(s), Signature(s) and address(es) of witness(es)+

*Signature(s)/Thumb impression(s) of depositor(s)

* Where deposit is made in the name of minor, the cancellation of nomination should be signed by a person lawfully entitled to act on behalf of the minor. + Thumb impression(s) shall be attested by two witnesses.

FORM DA 3

Variation of nomination under section 45ZA of the Banking Regulation Act, 1949 and Rule 2(6) of the Banking Companies (Nomination) Rules, 1985 in respect of bank deposits

I/We..... [names(s) and address(es)] cancel the nomination made by me/us in favour of (name and address) and hereby nominate the following person to whom in the event of my/our/minor's death the amount of the deposit, particulars whereof are given below may be returned by..... (name and address of branch/office in which deposit is held).

<u>Deposit</u>			<u>Nominee</u>				
<i>Nature of</i>	<i>Distinguishing No.</i>	<i>Additional details, if any</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with depositor, if any</i>	<i>Age</i>	<i>If nominee is a minor, date of birth</i>

+2. As the nominee is a minor on this date, I/We appoint Shri/Smt./Kum.....(name, address and age) to receive the amount of the deposit on behalf of the nominee, in the event of my/our/minor's death during the minority of the nominee.

Place:

Date:

Name(s), signature(s) and address(es) of witnesses)#

*Signature(s)/Thumb Impression(s) of depositor(s)

+ Strike out if nominee is not a minor.

* Where deposit is made in the name of a minor, the variation of nomination should be signed by a person lawfully entitled to act on behalf of the minor.

Thumb impression(s) shall be attested by two witnesses.

FORM SCI

Nomination under section 45ZC of the Banking Regulation Act, 1949 and Rule 3(1) of the Banking Companies (Nomination) Rules, 1985, in respect of articles left in safe custody with banking company

I,(name and address) nominate the following person to whom, in the event of my/minor's death the articles left in safe custody, particular whereof are given below, may be returned by(name and address of branch/office in which the articles are left in safe custody)

<u>Articles</u>			<u>Nominee</u>				
<i>Nature of</i>	<i>Distinguishing No.</i>	<i>Additional details, if any</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with depositor, if</i>	<i>Age</i>	<i>If nominee is a minor his date of birth</i>

+2. As the nominee is a minor on this date, I appoint Shri/Smt./Kum.(name, address and age) to receive the said articles on behalf of the nominee, in the event of my/minor's death during the minority of the nominee.

Place:

Date:

Name(s), signature(s) and address(es) of witnesses)#

*Signature/Thumb impression of depositor.

+ Strike out if nominee is not a minor.

* Where articles are left in the safe custody in the name of a minor, the variation of nomination should be signed by a person, lawfully entitled to act on behalf of the minor.

#Thumb impression shall be attested by two witnesses.

FORM SL 1

Nomination under section 45ZE of the Banking Regulation Act, 1949 and Rule 4(1) of the Banking Companies (Nomination) Rules, 1985, by sole hirer in respect of safety locker I,(name and address) nominee the following person to whom in the event of my/minor death(name and address of branch/office in which the locker is situated) may give access to the locker and liberty to remove the contents of the locker, particulars whereof are given below :

<u>Locker</u>		<u>Nominee</u>			
<i>Nature of</i>	<i>Distinguishing mark or No.</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with hirer, if any</i>	<i>Age</i>
	<i>Additional details, if any .</i>				

Place: .

Date:

Name(s), signature(s) and address(es) of witness(es)+

*Signature/Thumb impression of hirer

*Where the locker is hired solely in the name of a minor, the nomination should be signed by a person lawfully entitled to act on behalf of the minor.

+ Thumb impression shall be attested by two witnesses.

FORM SL 1A

Nomination under section 45ZE of the Banking Regulation Act, 1949 and Rule 4(2) of the Banking Companies (Nomination) Rules, 1985 by joint hirers in respect of safety locker We,(name and addresses) nominate the following person(s) to whom in the event of the death of one or more of us(name and address of branch/office in which the locker situated) may give access to the locker and liberty to remove the contents of the locker, particulars whereof are given below, jointly with the survivor or survivors of us.

<i>Locker .</i>			<i>Nominee(s)</i>			
<i>Nature of</i>	<i>Distinguishing mark or No.</i>	<i>Additional details, if any</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with hirers, if any</i>	<i>Age</i>

Place:

Date:

Name(s), signature(s)

and address(es) witness(es)*

*Signature/Thumb impression

* Thumb impression(s) shall be attested by two witnesses.

FORM SL 2

Cancellation of nomination under sections 45ZE and 52 of the Banking Regulation At Rule 4(5) of the Banking Companies (Notification) Rules, 1985 in respect of safety locker
 I/We..... [name(s) and address(es)] hereby cancel the nomination(s) made by me/us in favour of.....[name(s) and address(es)] in respect of the safety lockers, the particulars whereof are given below:

<i>Locker</i>			<i>Nominee(s)</i>			
<i>Nature of</i>	<i>Distinguishing mark or No.</i>	<i>Additional details, if any</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with hirers, if any</i>	<i>Age</i>

Place:

Date:

Name(s), signature(s)

and address(es) of witness(es)+

*Signature(s)/Thumb impression(s) of hirer(s)

* Where the locker is hired solely in the name of a minor, the cancellation of should be signed by a person lawfully, entitled to act on behalf of the mine + Thumb impression should be attested by two witnesses.

FORM SL 3

Variation of nomination under sections 45ZE and 52 of Banking Regulation Act, 1949 and Rule 4(6) of the Banking Companies (Nomination) Rules, 1985 by sole hirer in respect of safety locker

I, (name and address) cancel the nomination made by me in favour of.....(name and address) and hereby nominate the following person to whom in the event of my death/minor's death..... (name and address of, branch/office in which the locker is situated) may give access to the locker and liberty to remove the contents of locker, particulars whereof are given below:

<u>Locker</u>			<u>Nominee</u>			
<i>Nature of</i>	<i>Distinguishing</i>	<i>Additional</i>	<i>Name</i>	<i>Address</i>	<i>Relationship with</i>	<i>Age</i>
	<i>mark or No.</i>	<i>details if any</i>			<i>hirer, if any</i>	

Place:

Date:

Name(s), signature(s) *
and address(es) of witness(es)+

Signature /Thumb impression
of hirer

*Where the locker is hired solely in the name of a minor, the nomination should be signed by a person lawfully, entitled to act on behalf of the minor.

+ Thumb impression shall be attested by two witnesses.

FORM SL 3A

Variation of nomination under sections 45ZE and 52 of the Banking Regulation Act, 1949 and Rule 4(7) of the Banking Companies (Nomination) Rules, 1985 by joint hirers in respect of safety locker

We,..... (names and addresses) cancel the nomination(s) made by us in favour of..... [names and address(es)] and hereby nominate the following person (s) to whom in the event of the death of one or more of us, (name and address of branch/office in which the locker is situated) may give access to the locker and liberty to remove the contents of the locker, particulars whereof are given below, jointly with the survivor or survivors of us.

<u>Locker</u>			<u>Nominee(s)</u>			
<i>Nature of</i>	<i>Distinguishing</i>	<i>Additional</i>	<i>Name</i>	<i>Address</i>	<i>Relationship</i>	<i>Age</i>
	<i>mark or No.</i>	<i>details if any</i>			<i>with hirers,</i>	
					<i>if any</i>	

Place:

Date:

Name(s), signature(s) and address(es)
of witness(es)+

Signature/Thumb impression
of hirers

+ Thumb impression (s) shall be attested by two witnesses.